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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

RA No. 262/94  
in  
O.A. No. 1377/94

New Delhi this the 9th of August 1994

Hon'ble Shri J.P. Sharma, Member (J) (

Hon'ble Shri S.R. Adige, Member (A)

Shri Harjit Singh,  
Sr. Accountant,  
Office of the Controller of Accounts,  
Ministry of Finance,  
R/o C/34 Sudarshan Park,  
New Delhi-110 015.

... Applicant

By Advocate : Shri P.L. Sethi

Vs

1. Union of India,  
Controller General of Accounts,  
Ministry of Finance,  
Department of Expenditure,  
Lok Nayak Bhawan,  
New Delhi.

2. Chief Controller of Accounts,  
Ministry of Finance,  
North Block,  
New Delhi.

... Respondents

O R D E R

Hon'ble Shri J.P. Sharma, Member (J)

The applicant filed the Original Application No. 1377/92 aggrieved by the order dated 26.10.1993 where in the panel the name of the applicant was at Sl.No. 13. The applicant was, however, not appointed as there was a contemplation proceedings against the applicant.

We heard the Learned counsel for both the parties on the rival contention on 8.7.1994 and found that the present applicant has no case for being appointed to the post of Junior Accounts Officer because of the disciplinary proceedings pending against him. None of the

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grounds taken in the review application is material in as much as what has been stated as grounds for review are only arguments which have been considered and rejected. In the elaborate judgement the point has been discussed at length including the law cited in the case of Union of India Vs. Jankiraman. The authority is to be read as a whole and not a peacemeal. Thus, the applicant has no case for review of the judgement and there is no error apparent on the face of the judgement. The Review Application is, therefore, dismissed as devoid of merit. (By Circumlocution)

*My 6.9.*  
(S.R. Adige)  
Member(A)

*J. P. Sharma*  
(J.P. Sharma)  
Member(J)

\*Mittal\*